## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.108/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES: M/s. Saffron Brand Consultants India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 2(41) of the Companies Act, 2013.

Ms. Manisha Khater PCS
For Saffern Bland Consultants India Pet-Ud.

## Order

## C.P. No. 108/2(41)/CLB/MAH/2016

- 1. 1. Ld. PCS of the Petitioner is present.
- 2. The ROC report is silent on the adoption of consolidation of accounts as required in Second Proviso of section 2 (41) of Companies Act 2016. Further it is observed that at column number 11 of ROC Report dated Nil it is not mentioned that under which para of the Petition the Petitioner is seeking for consolidation of accounts and the reason for such change.
- 3. The ROC shall also certify the method of accountings followed in past years and specifically certify the accounting period of the subsidiary outside India.
- 4. The report of ROC shall be furnished by 17.10.2016.
- 5. Matter is listed for hearing on 24.10.2016

Dated: 27.09.2016

- 6. On demand the report of ROC can be supplied to the Petitioner.
- 7. Dates pronounced in the court. Registry shall forward this order to the concerned officer.

Sd/-

Shri M.K.Shrawat

Member (Judicial)